

Notice under section 22-A(2) of the Chartered Accountants Act, 1949. (Rule 866)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
REVISION APPLICATION NO. OF 19

(Under the Chartered Accountants Act, 1940

In the matter of the Chartered Accountants Act, 1949

(Act No. XXXVIII of 1949)

and

In the matter of a member of the Institute of Chartered Accountants of India.

..... APPELLANT.

To

- (1) Member of the Institute of Chartered Accountants of India.
- (2) Secretary of the Council of the Institute of Chartered Accountants of India.

Whereas, the applicant abovenamed has filed in this Court a revision application against the order dated the day of 19 of the Council of the Institute of Chartered Accountants of India;

(a) This para to be inserted only in the notice to be sent to the Secretary of the Council of the Institute of Chartered Accountants of India.

You are required to forward to the Prothonotary and Senior Master, within two weeks from the date of service of this notice upon you, the finding of the Council and all the other documents mentioned in rule 865(1) of the Rules of the High Court (Original Side) and the extra copies referred to in sub-rule (3) of the said rule; and

Now take notice that the revision application will be placed for hearing before a Division Bench of this Court on the day of 19 at 11 O'clock in the forenoon, when you are required to appear either in person or by an Advocate entitled to practise in this Court;

And take further notice that in default of your appearance either in person or by an Advocate, the application will be heard and determined in your absence.

Dated this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for